

H.K. Aggarwal

vs. Union of India and others

1ST AUGUST, 1991:

Present: Mr. S.K.Gupta, counsel for the applicant.
Mr. P.P.Khurana, counsel for the respondents.

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Learned counsel for the respondents states that the applicant's grievance has been redressed. In support of this submission, the learned counsel also produced copy of order of even number dated 12th February, 1991. Learned counsel for the applicant thereupon stated that in view of the order dated 12th Feb., 1991, applicant's grievance has been redressed and the applicant does not press the OA.

Shyam
(I.K.Rasgotra)
AM

B.S.Sekhon
(B.S.Sekhon)
VC

ORDER:

In view of the statement made by the learned counsel for the parties, the Application is hereby dismissed as not pressed. No costs.

Shyam
(I.K.Rasgotra)
AM 1/8/91

B.S.Sekhon
(B.S.Sekhon)
VC
1-8-91